Bill No. 264 of 2022

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 2022

By

SHRI ABDUL KHALEQUE, M.P.

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BILL

further to amend the Representation of the People Act, 1951.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Representation of the People (Amendment) Act, 2022.

(2) It shall come into force on such date, as the Central Government may, by notification in the Official Gazette, appoint.

2. In PART-II of the Representation of the People Act, 1951, after CHAPTER-IV, the following Chapter and section thereunder shall be inserted, namely:—

Insertion of new Chapter IVA.

Short title and commencement.

CHAPTER IVA

MAXIMUM TERM OF MEMBERSHIP OF PARLIAMENT AND STATE LEGISLATURE

"11C. No person shall be elected as a member to either House of Parliament or of the Legislative Assembly or Legislative Council of a State for more than three terms for the each membership.".

Maximum Term of Membership of Parliament and State Legislature.

43 of 1951. 5

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STATEMENT OF OBJECTS AND REASONS

Since independence, we as a country embraced a democratic system of governance. The democratic framework has given the citizens to form any political party, join any political party and exercise his or her democratic right. However, it has been seen that with the passage of time the democratic framework has rusted in many places with no development in political ideology, lack of fresh and innovative ideas and at places the archaic systems are still being followed. The political leaders continue for long and thus not introduce any kind of variation in the systems.

To bring change in the system and to infuse new methods and ideas we need to think differently. To bring freshness in the political biosphere there is a need to stipulate the tenure of political leaders in their capacity as elected representative and develop scope of rotation. The term of each person be at State Legislature (both houses where applicable) and at Parliament (both houses) should be restricted to a maximum of three terms separately.

Hence this Bill.

New Delhi; November 23, 2022 ABDUL KHALEQUE

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further to amend the Representation of the People Act, 1951.
